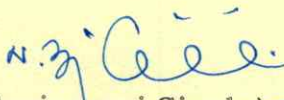
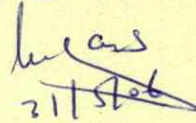




Serial No. of Order	Date of Order	Order with Signature	Office Note as to action (if any) taken on Order
05.	31.05.06	<p>At the very outset, Mrs. Manju Khati on behalf of her senior Mr. Sudipto Mazumdar, learned counsel appearing for the petitioners submitted that the Petitioners desire to withdraw this case. However, Mrs. Manju Khati in her usual frankness submitted that a direction be given to the M.A.C.T. concerned to dispose of the Motor Accident Claim Case at the earliest.</p> <p>Heard Mr. A. K. Upadhyaya, learned Sr. counsel assisted by Miss Manita Pradhan, learned counsel for respondent no.1 and Mrs. Laxmi Chakraborty, learned counsel for the respondent no.2.</p> <p>Prayer for withdrawal made by Mrs. Manju Khati is not objected by the learned counsel appearing for the respondents. In view of it, the case is close on withdrawal with a direction to the learned Motor Accident Claims Tribunal at Gangtok to dispose of the related claim case on its own merit as early as possible within a period of 3 (three) months from the date of receipt of this order. Parties are directed to appear before the learned Tribunal below on June 5, 2006 at 10.30 A.M. and on that day the learned Tribunal shall pass necessary order in accordance with law. A copy of this order be communicated to the learned Tribunal below by the registry of this Court forthwith.</p> <p style="text-align: right;">             ( N. Surjamani Singh )            Judge         </p>	<p>Office Note as to action (if any) taken on Order</p> <p>A Copy of Order forwarded to Ld. Member MACT on 31-5-06  </p>